

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. MA 288 of 2000
(OA 1478 of 96)

Present : Hon'ble Mr.D.V.R.S.G.Dattatreysulu, Judicial Member
Hon'ble Mr.B.P.Singh, Administrative Member

PRANAB KR. DUTTA

VS

UNION OF INDIA & ORS.

For the applicant : Mr.B.C.Sinha, counsel

For the respondents: Mr.V.K.Gupta, counsel

Heard on : 4.8.2000

Order on : 4.8.2000

O R D E R

D.V.R.S.G.Dattatreysulu, J.M.

Heard the 1d. counsel for both the parties. Though the procedure the applicant should follow is to seek for Contempt Proceeding for not implementing the order of the Tribunal, anyhow the respondents are given one month's time to implement the order. MA stands disposed of accordingly.

2nd Augm

MEMBER (A)

in

11/5

MEMBER (J)